

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER

ITA No.2682/Bang/2018
Assessment year : 2015-16

Shri Manish Bhutra, No.3, 3 rd Cross, Mysore Road, Bengaluru – 560 026. PAN: ABMPB 7032Q	Vs.	The Income Tax Officer, Ward 5(3)(2), Bengaluru.
APPELLANT		RESPONDENT

Appellant by	:	Smt. Suman Lunkar, CA
Respondent by	:	Shri Kannan Narayanan, Jt.CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	25.11.2020
Date of Pronouncement	:	25.11.2020

ORDER

Per N.V. Vasudevan, Vice President

This appeal by the assessee is directed against the order dated 18.07.2018 of the CIT(Appeals)-5, Bengaluru, relating to assessment year 2015-16.

2. During the course of hearing of the appeals, the Id. counsel for the assessee sought adjournment of the appeal stating that the assessee has opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form 1 & 2, and Form 3 is awaited by the designated authority. The Bench pointed out that the Bangalore Benches in such cases is dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which he agreed. Accordingly, the appeal is dismissed as withdrawn. However, the

assessee is at liberty to seek recall of this order in the event of non-receipt of Form No.3, or for any such reason under the VSVS.

3. In the result, the appeal by the assessee is dismissed as withdrawn.

Pronounced in the open court on this 25th day of November, 2020.

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 25th November, 2020.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.